IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH AT HYDERABAD.

O.A.No. 626/1995.

Date of decision: November 6, 1997.

Between:

A.C.Trivedi.

Applicant.

And

- The Chief Soil Survey Officer, All India Soil and Land Use Survey, IARI Buildings, New Delhi 12.
- 2. The Soil Survey Officer, All India Soil and Land Use Survey, 12-5-27/2, Vijaipuri, Tarnaka, Secunderabad-17.
- 3. The Asst. Soil Survey Officer,
  All India Soil and Land Use Survey,
  No.1 Daji Colony (1st Floor),
  Vijainagar Roac, Naranpura,
  Ahmedabad 390013.
  Respondents.

Counsel for the applicant: Sri G.V R,S, Vara Prasad.

Counsel for the respondents: Sri V.Rajeswara Rao.

## CORAM:

Hon'ble Sri R. Rangarajan, Member (A)
Hon'ble Sri B.S. Jai Parameshwar, Member (J)

## JUDGMENT.

(per Hon'ble Sri B.S. Jai Parameshwar, Member (J)

Heard Sri G.V.R.S.Vara Prasad, the learned counsel for the applicant and Sri V.Rajeswara Rao, the learned counsel for the respondents.

While the applicant was working as U.D.C., he was entrusted with a sum of Rs.15203/- for the purpose of purchasing three drafts from the Bank. applicant went to the Bank and he lost a sum of Rs.13,801/while he was standing at the counter and said loss of Government - ~PP++Cant had lodged a police complaint which was registered as F.I.R.No.1/90. The Police Authorities submitted a final report stating that the case was true but the could not be traced. Therefore, the Disciplinary Authority issued a Charge Memo hearing wa dated 3-4-1990 (Annexure 29 to the O.A.) An enquiry was conducted. It is stated that the said enquiry was a preliminary enquiry. Thereafter another Charge Memo dated 2-7-1993 was issued by the Disciplinary Authority. Then the applicant challenged the Charge Memo dated 2-7-1993 in O.A.No. 1114/93. This Tribunal set aside the Charge Memo dated 2-7-1993 by its order dated 1-8-1994 and directed the Respondent No.2 to proceed with the enquiry as per the Charge Memo dated 3-4-1990.

Sri S.N.Das, Senior Soil Survey Officer conducted the enquiry and submitted his report on 26.12.1990. The Disciplinary Authority, viz., the Soil Survey Officer

considering the report of the Enquiry Officer and also the explanation of the applicant, by its Pros. No. 2271/2 dated 23-11-1994 agreed with the findings of the Enquiry Officer and imposed a penalty of reduction of pay of the applicant by four stages i.e., from Rs.1410/- to Rs.1290/in the time scale of pay of Rs.1200-30-1560-EB-40-2040 With effect from 1-12-1994 for a period of four years. It was further ordered that dufing the period of penalty - and on the expiry the applicant will not earn in would not postponing his future increments. The Disciplinary Authority has further ordered that the loss of Rs.13,801/sustained by the Govt. be recovered from the pay of the applicant at +-and the balance of Re.1/- in the 47th month starting from payable i the salary for the month of December, 1994.

Against the said order of punishment, the

Serred -- 4-1-1995. The

sed to the Soil Survey Officer, Hyderabad.

Thief Soil Survey Officer Sri S.N.Das

Visposed -- by the

95 rejecting his appeal.

considering the report of the Enquiry Officer and also the explanation of the applicant, by its Pros. No. 2271/2 dated 23-11-1994 agreed with the findings of the Enquiry Officer and imposed a penalty of reduction of pay of the applicant by four stages i.e., from Rs.1410/- to Rs.1290/in the time scale of pay of Rs.1200-30-1560-EB-40-2040 With effect from 1-12-1994 for a period of four years. It was further ordered that dufing the period of penalty the applicant will not earn increments of this period the reduction will have the effect of postponing his future increments. The Disciplinary Authority has further ordered that the loss of Rs.13,801/sustained by the Govt. be recovered from the pay of the applicant at the rate of Rs.300/- p.m., for 46 months and the balance of Re.1/- in the 47th month starting from payable u the salary, for the month of December, 1994.

Against the said order of punishment, the applicant preserved an appeal dated 4-1-1995. The appeal was address sed to the Soil Survey Officer, Hyderabad. On 16-2-1995 the Chief Soil Survey Officer Sri S.N.Das who did the enquiry has a sposed of the appeal by the impugned Order dated 16-2-19

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From the above narration of facts, it is evident that the Enquiry Officer also acted as the Appellate Authority. Hence the principle of natural justice is violated in the instant case while disposing of the appeal of the applicant. Hence, we humbly feel that the Appellate Order has to be set aside and a direction has to be issued to the respondents to reconsider the appeal of the applicant by an Officer equivalent or higher than that of the Chief Soil survey Officer that is, the previous Appellate Authority who disposed the appeal of the applicant by the impugned Proceedings dated 16—2—1995.

In the result the following directions is are given:

The Appellate Order issued by the impugned Pros., No. C.5-5/79 AIS/1145 dated 16-2-1995 is hereby set aside. The appeal preferred by the applicant shall be reconsidered by an Officer of the Department equivalent or higher than that of the Chief Soil Survey Officer, i.e., the previous Appellate Authority, and disposed of in accordance with law within three months from the date of receipt of a copy of this order. In Case, the appellant - Tagapplicant proper for an opportunity of being heard, The Applicant proper for an opportunity of being heard, The Applicant proper for an opportunity of being heard.

Jus

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The O.A., is disposed of with the above direction5. No order as to costs.

B.S.JAI PARAMESHWAR, Member (J)

R.Rangarajan.

Date: 6--11--1997

Dictated in open Court.

D. R.

Note.

c.C.by tomorrow (7-11-1997)

(B.O.)

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## Copy tob

- The Chief Soil Survey Officer, All India Soil and Land Use Survey, IARI Buildings, New Melhi.
- The Soil Survey Officer, All India Soil and Land Use Survey, 12-5-27/2, Vijaipuri, Tarnaka, Secunderabad.
- 3. The Asst.Soil Survey Officer, All India Soil and Land Use Survey, No.1 Daji Colony, (1st Floor), Vajainagar Road, Naranpura, Ahmedabad.
- 4. One copy to Mr.G.V.R.S. Nara Prasad, Advocate, CAT, Hydeabd.
- 5. One copy to Mr.V.Rajeswara 'Rao, Addl.CGSC, CAT, Hyderabad.
- 6. One copy to D.R(A), CAT, Hyderabad,
- 7. One copy to HBSJP? M (3), CAT, Hyderabad.
  - 8. One duplicate copy.

CC Today

TYPED BY COMPARED BY

CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD

THE HOMIDLE SHRI R.RANGARAJÁN : M(A)

A ND

F AWHESMARAT TAL. TALL CAME ELL -verm :

Dated: 6-47

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

D.A.NO. 626/95

Admitted and Interim Directions Issued.

Allowed

Disposed of with Directions

Dismissad

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

Contact Administrative Tribunal

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10 NOV 1997

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